



VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

Sale Notice

Auction Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby Given to the Public in General and in Particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) that the below Described immovable property Mortgaged/Charged with the Secured Creditor, The Physical Possession of Which has been taken by the Authorised officer of (Vastu Housing Finance Corporation Limited) Secured Creditor, will be sold "AS IS WHAT IS", "AS IS WHERE IS" and "WHATEVER THERE IS" Basis. The details of the cases are as under:

S/N	NAME OF BORROWER DEMAND NOTICE DATE, AMOUNT AND LAN NO	BRIEF DESCRIPTION OF PROPERTY / IES	RESERVE PRICE / EMD	DATE / TIME OF AUCTION
1	MOHANKUMAR M (Borrower), KIRAN KUMAR M (Co-Borrower) Demand Notice Date 21-Feb-22 & Amt Rs. 807929 as on 05-Dec-22 + Interest Cost etc. HL0000000031899	Site no.6, Old khatha no.448 New khatha no.4 70, Property no.28/1, Champakadham layout, 3rd block, Bannerghatta Village, jigani Hobli, Anekal, Bangalore, Karnataka, 560083	Rs. 385000/- Rs. 385000/-	04-Apr-23 11.00 am-5.00 pm
2	M.V. SHIVAKUMAR (Borrower), G HEMAVATHI SHIVAKUMARA (Co-Borrower) Demand Notice Date 20-Dec-21 & Amt Rs. 2387331 as on 05-Dec-21 + Interest Cost etc. HL0000000009759	Site no. 2603 Sarve Gandhadhakaval village yeshwanthapur Hobli Reliance fresh bangalore north kamataka 560073	Rs. 6435000/- Rs. 643500/-	04-Apr-23 11.00 am-5.00 pm

OTHERS TERMS AND CONDITIONS OF THE SALE : 1. Separate Offers should be given in accompanied by a Demand draft/ Banker's cheque favoring Vastu Housing Finance Corporation Limited payable at Mumbai for and amount mentioned herein above being earnest money deposit (EMD) amount. Offer below reserve price/ without EMD shall be rejected outrightly. No interest shall be paid on EMD. 2. EMD, Copy of proof of identification and proof of address viz. copy of voter ID, PAN Card, Driving Licence, Passport etc. to the undersigned by 5.00 pm on or before 03-Apr-23. 3. Interested Parties may inspect the aforesaid property between 12.00 noon to 4.00 pm, on 01-Apr-23. 4. The undersigned as Authorized Officer has full discretion without assigning any reason whatsoever either to accept or reject any offer or adjourn or postpone the auction or vary the terms at any time. 5. The aforesaid property or properties shall be sold on "AS IS WHERE IS AND WHAT SOEVER IS BASIS" and VHFCL is not responsible for liabilities, obligations or charge or lien of whatever nature of any statutory authority, agency, local bodies and other dues, if any to the government or any other authorities. 6. The sale shall be confirmed in favour of purchaser who offer the highest price. Please note, the undersigned as Authorized Officer at his full discretion depending on the circumstance, may allow or permit inter-se bidding. 7. The Successful bidders shall have to deposit 25% of the purchase price immediately on declaring him as highest bidder and balance 75% shall have to be deposited on or before the 15th day from the date of auction. Failure in making payment for any reason whatever shall result in the forfeiture of the amount paid 8. The purchaser successful bidder shall have to bear charges, fees payable for conveyance, stamp duty, registration etc and any other charges, dues applicable as per law. 9. the interested parties, for further details or terms and condition may contact, Vastu Housing Finance Corporation Limited, For Bengaluru- Contact Person: Yallesh C. Contact Number: 9742971399 Address: Vastu Housing Finance Corporation Ltd, 3rd Floor, No.39/2, Santoshima Enclave, A Block, T.Dasarahalli, 8th Mile, Tumkur Road, Bangalore - 560057. 10. This is Statutory 30 days sale notice under the SARFAESI Act 2002. The borrower/guarantors are hereby notified to Pay the sums mentioned above along with upto dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and dues, if any will be recovered with interest and cost.

Date : 04.03.2023
Place : Bengaluru

Authorised officer

Vastu Housing Finance Corporation Ltd

IN THE COURT OF XIX ADDL. CHIEF METROPOLITAN MAGISTRATE AT BENGALURU

Cri. Mis. No. 1016 / 2023

BETWEEN : 1) Saravana Velu, S/o. D. Ganeshan, Aged about 54 years, Residing at No. 63, 4th Cross, Kadhirappa Road, Doddakurta Cox Town, Fraser Town, Bangalore-560 005. 2) Purnashotham, G S/o. Ganeshan, Aged about 58 years, Residing at No. 185, 2nd Cross, Dr. T.C.N.A. Road, Chikpet, Bangalore-560 003. ...Petitioners
AND : The Commissioner, Registrar of Births and Deaths, BBMP Bangalore-560 032. ...Respondent

PUBLIC NOTICE

Whereas, the petitioner have filed petition for obtaining an order seeking direction to above said petitioners Sister the death of deceased who was by name VEENA KUMARI D/o. D. Ganeshan, who was died on 05/09/2017 at Fosa Hospital, 20th Mile Stone, Bannerghatta Village, Bangalore - 560 083 and accordingly obtain death certificate. If any person interested to file their objection in this matter may appear at 11.00 a.m on 17.03.2023 to which date the case is posted for hearing before the hon ble XIX ACMM court at Bengaluru. Given under my hand and seal of the court on this 02.03.2023. Kindly permit to publish Kannada and English Daily News Paper.

By Order of the Court, Sheristadar, XIX ACMM Court, Bengaluru.
Advocate for Petitioner : Pankaja, B.C., Advocate
Mob : 7026752874

IN THE COURT OF PRINCIPAL CIVIL JUDGE AND JMFC AT HOSKOTE

C. Misc. No. 36 / 2023

BETWEEN : 1) Smt. LAKSHMANA W/o. Late Munigiddappa Aged about 75 years, R/o. Dyavandam Village, Subbale Hobli, Hoskote Taluk, Bangalore Rural District. 2) Sri. NARAYANASWAMY, aged about 55 years, R/o. Attibele Village, Subbale Hobli, Hoskote Taluk, Bangalore Rural District. ...Petitioner
AND : Tahasildar, Birth and Death Division, Hoskote Taluk, Hoskote. ...Respondent

PUBLIC NOTICE

Whereas, the petitioners have filed the above petition for seeking the direction to the respondent for issuance of death certificate of Mr. CHIKKADASAPPA S/o. MUNIYAPPA, was died on 08-09-1980, in the house at Dyavandam Village, Subbale Hobli, Hoskote Taluk, Bangalore Rural District, who is father-in-law of the Petitioner No.1 and father of the Petitioner No.2. The case is posted for appearance of interested parties / public on 05.04.2023 at 11.00 AM before the above said court. Hence, interested parties are hereby required to appear in person / pleader / advocate at 11.00 AM before the Principal Civil Judge and JMFC at Hoskote. Failing which the above case will be disposed as ex parte. Given under my hand and seal of the court on this 03.02.2023.

By Order of the Court, Sheristadar, Civil Judge & JMFC, Hoskote.
Advocate for the petitioners : BASAVARAJ, G, Advocate
Venkanna Complex, K.R. Road, Hosur Road, Bengaluru Dist.



ASSET RECOVERY BRANCH

#249/3RT, I floor, S.R.Nagar Main Road
Hyderabad, Telangana-500038.

POSSESSION NOTICE (For immovable property) [RULE-8 (1) of Security Interest (Enforcement Rules-2002)]

Whereas the undersigned being the Authorized Officer of Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15-04-2021 calling upon the Borrower M/s Priya Enterprises (represented by proprietor Mrs. D. Priya) and its Guarantor - cum - Mortgagor Mr. Dendukuri Srinivas to repay the amount mentioned in the notice being Rs.55,10,913.90 (Rupees Fifty Five Lakhs Ten Thousand Nine Hundred Thirteen and Paise Ninety Only) within sixty days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 1st day of March, 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs.69,23,202.08 (Rupees Sixty Nine Lakhs Twenty Three Thousand Two Hundred Two and paise Eight only) as on 31-01-2023 and interest thereon.

The borrower's attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE SECURED ASSETS: (Property in the name of Mr.Dendukuri Srinivas)
Schedule "A" Property : All that piece and parcel of immovable property bearing House No.130/A, B S K III stage, Uttarahalli, Hobli, Bangalore South Taluk and presently comes under the jurisdiction of Bruhal Bangalore Mahanagara Palike, Corporation No 20, (Old No.14), situated at 5th main Road, Ittamadu, Corporation Pedmanabha Nagar, Division No. 55, 'B', New Katha No.55-491-20, measuring East to West : 60 Feet , North to South : 40 Feet, totally measuring 2400 sq Feet, and bounded on the East by: Road, West by: Property No.4, North by: Property now owned by Smt. Saroja (Constituting the western portion of the original property owned earlier by the vendor's Husband), South by: Property No.6

Schedule "B" Property : A three bed rooms residential apartment / Flat bearing Flat No. G2/ Ground Floor, in the multistored building known as "SRI LAKSHMI RESIDENCY (SLR)", with super built up area 1143 sq feet and bounded on: East by: Open main Door/Corridor, West by: Open to Sky, North by: Open to Sky, South by: Open to Sky.
Schedule "C" Property : Undivided share of right, title and interest in all that piece and parcel of the land described in the schedule "A" property with equivalent undivided share of 266.66 sft, including one open car parking area in the basement, with water, electricity and sewage amenities together with common areas such as passages, lobbies lifts, staircase and other areas of common use in Schedule "A" property

Date: 01-03-2023
Place: Bangalore

Chief Manager & Authorized Officer,
Union Bank of India

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ANABATIC TECHNOLOGIES INDIA PRIVATE LIMITED

1. Name of Corporate Person	ANABATIC TECHNOLOGIES INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	09 th June 2014
Authority under which Corporate Person is incorporated / registered	ROC-Bengaluru
Corporate Identity Number of Corporate Person	U74900KA2014PTC074779
Address of the registered office and principal office (if any) of corporate person	No. 11, 2 nd Floor, Castle Street, Ashok Nagar Bangalore - 560025, Karnataka
Liquidation	
6 commencement date of corporate person	03 rd March 2023
Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Joby Chacko Address: Pride Sunrise, Second Floor, Flat No.104A Next to Pride Vatika Layout, Jigani Hobli Bangalore -560 083 Email: jobykc@gmail.com Ph: +91 96633 08656 Registration No. IBB/PA-001/IP-P01372/2018-19/12300
8. Last date for submission of claims	02 nd April 2023

Notice is hereby given that M/s. Anabatic Technologies India Private Limited has commenced voluntary liquidation on 03rd March 2023. The stakeholders of M/s. Anabatic Technologies India Private Limited are hereby called upon to submit a proof of their claims, on or before 02nd April 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.03.2023
Place: Bengaluru

Joby Chacko

Liquidator

Reg No. IBB/PA-001/IP-P01372/2018-19/12300

MANAPP

Regd. Office: Do
Valapad (P O) 6805

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Place: Bengaluru,

